

[Shri Shantaram Potdukhe] of the following papers, under clause (1) of article 151 of the Constitution :—

- (i) Appropriation Accounts (Civil) for the year 1989-90. [Placed in Library. See No. LT-244/91]
- (ii) Finance Accounts of the Union Government for the year 1989-90. [Placed in Library. See No. LT-245/91]
- (iii) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1990 [No. 1 of 1991—Union Government—(Civil).] [Placed in Library. See No. LT-292/91].
- (iv) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1990 [No. 8 of 1990—Union Government—Defence Services (Army and Ordnance Factories)]. [Placed in Library. See No. LT-293/91]

I. Report and Accounts (ending 31st March, 1990) of the various Regional Rural Banks

II Notifications of the Ministry of Finance (Department of Revenue) under Customs Act, 1962

III. Notifications of the Ministry of Finance (Department of Revenue) regarding Central Excise Tariff Act, 1985.

IV. Notifications of the Ministry of Finance (Department of Revenue) under Central Excise and Salt Act, 1944.

SHRI SHANTARAM POTDUKHE :
Madam, I also lay the following papers :—

- I. A copy each (in English and Hindi) of the Annual Report

and Accounts of the following Regional Rural Banks for the year ended 31st March, 1990, together with the Auditors' Report on the Accounts :—

1. Sabarkantha Gandhinagar Gramin Bank, Himatnagar (Gujarat). [Placed in Library. See No. LT-333/91]
2. Jammu Rural Bank, Jammu (J & K). [Placed in Library. See No. LT-334/91]
3. South Malabar Gramin Bank, Malappuram (Kerala). [Placed in Library. See No. LT-335/91]
4. Indore Ujjain Kshetriya Gramin Bank, Ujjain (M.P.) [Placed in Library. See No. LT-336/91]
5. Fatehpur Kshetriya Gramin Bank, Fatehpur
6. (U.P.). [Placed in Library. See No. LT-337/91]
7. Bardhaman Gramin Bank, Burdwan (W.B.) [placed in Library. See No. LT-338/91]
7. Farrukhabad Gramin Bank, Farrukhabad (U.P.) [Placed in Library. See No. LT-339/91]
8. Tripura Gramin Bank, Agartala (Tripura). [Placed in Library. See No. LT-340/91]
9. Kashi Gramin Bank, Varanasi (U.P.). [Placed in Library. See No. LT-341/91]
10. Chhatrasal Gramin Bank, Orai. Distt. Jalaun (U.P.). [Placed in Library. See No. LT-342/91]
11. Mizoram Rural Bank, Aizawl (Mizoram). [Placed in Library. See No. LT-343/91]
12. Hazaribagh Kshetriya Gramin Bank, Hazaribagh (Bihar) [placed in Library. See No. LT-344/91]

13. Champaran Kshetriya Gramin Bank, Motihari (Bihar). [Placed in Library. See No. LT-345/91]

14. Pragjyotish Gaonlia Bank, Nalbari (Assam). [Placed in Library. See No. LT-346/91]

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue) under Section 159 of the Customs Act, 1962, together with the explanatory memoranda thereon:—

- (1) G.S.R. No. 993(E) dated the 21st December, 1990 publishing the Customs and Central Excise Duties Drawback (Amendment) Rules, 1990.
- (2) G.S.R. No. 79(E) dated the 18th February, 1991 superseding notification No. 242/90—Customs dated the 17th September, 1990.
- (3) G.S.R. No. 155(E) dated the 20th March, 1991 rescinding notification No. 258/90—Customs dated the 23rd October, 1990.
- (4) G.S.R. No. 175(E) to G.S.R. No. 178(E), dated the 25th March 1991, extending the validity period of certain notifications so as to continue the existing rates of import duty.
- (5) G.S.R. No. 243(E) dated the 29th April, 1991 amending Notification No. 203/90—Customs, dated the 21st June, 1990.
- (6) G.S.R. No. 284(E) dated the 30th May, 1991 notifying certain items in terms of the provisions of sub-section 1 (A) of Section 75 of the Customs Act, 1962 so that these items when used for export production can be taken as wholly imported for determining the Duty Drawback Rates.

(7) G.S.R. No. 327(E) dated the 3rd July, 1991 regarding revision of exchange rate of Russian Rouble into Indian Rupees or *vide-versa* for the purpose of customs valuation.

(8) G.S.R. No. 329(E) dated the 5th July, 1991 conferring the powers of Collector of Customs to the Collector of Central Excise in his respective jurisdiction.

(9) G.S.R. No. 330(E) dated the 5th July, 1991 conferring the powers of Collector of Customs (Appeals) to the Collector of Central Excise (Appeals), Bhopal.

(10) G.S.R. No. 331 (E) dated the 5th July 1991 conferring the powers of Collector of Customs to the Principal Collector of Customs and Central Excise, Vadodara.

(11) G.S.R. No. 336(E) dated the 10th July, 1991 regarding revision of exchange rate of Russian Rouble into Indian Rupees or *vice-versa* for the purpose of customs valuation

(12) S.O. No. 426(E) dated the 27th June, 1991 regarding revision of exchange rates of foreign currencies into Indian Rupees or *vice-versa* for the purpose of customs valuation

(13) S.O. No. 443(E) dated the 2nd July, 1991 regarding revision of exchange rates of foreign currencies into Indian Rupees or *vice-versa* for the purpose of customs valuation.

[Placed in Library. See No. LT-349/91 for (1) to (13)]

III A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue):—

- (i) G.S.R. No. 852(E), dated the 22nd October, 1990, seeking to

[Shri Shantaram Potdukhe]

waive payment of excise duty on paper or paper board falling within Chapter 48 of the Schedule to Central Excise Tariff Act, 1985 under sub section (2) of Section 38 of the Central Excise and Salt Act, 1944, together with an explanatory memorandum thereon.

- (ii) G.S.R. No. 1002(E), dated the 26th December, 1990, publishing corrigendum to the above Notification.

[Placed in Library. See No. LT-348/91 for (i) and (ii)]

IV. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub section (2) of Section 38 of the Central Excises and Salt Act, 1944—

- (1) G.S.R. No. 27(E) dated the 15th January, 1991, amending Notification No. 236/85-CE, dated the 15th November, 1985 so as to extend the boundaries of the Madras Export Processing Zone.
- (2) G.S.R. No. 51(E) dated the 29th January, 1991 amending Notification No. 266/67-CE, dated the 28th November, 1967 so as to extend interware housing movement of mineral oil products without payment of duty to and from the warehouse located in Karwar in Karnataka State.
- (3) G.S.R. No. 88(E) dated the 25th February, 1991, seeking to waive payment of excise duty on parts consumed within the factory of production for the manufacture of Solar and other non-conventional energy based products/systems, together with an explanatory memorandum thereon.

- (4) G.S.R. No. 242(E) dated the 26th April, 1991, publishing the Central Excise (2nd Amendment) Rules, 1991.
- (5) G.S.R. No. 245(E) dated the 30th April, 1991, waiving the duty liability on Potato Wafers for the period from 28th February, 1986 to 20th May 1987, together with an explanatory memorandum thereon.
- (6) G.S.R. No. 252(E) dated the 2nd May, 1991, waiving the duty liability on fruit pulp based drinks or the period 28th March 1988 to 19th March, 1990 together with an explanatory memorandum thereon.
- (7) G.S.R. No. 321(E), dated the 28th June, 1991, publishing the Central Excise (Third Amendment) Rules, 1991.
- (8) G.S.R. No. 325(E) dated the 2nd July, 1991, waiving the duty liability on unprocessed cotton fabrics manufactured on powerlooms (Installed without Permits from Textiles Commissioner) during the period between 15th July 1977 to 16th March, 1985, together with an explanatory memorandum thereon.
- (9) G.S.R. No. 337(E), dated the 11th July, 1991, publishing the Central Excise (Fourth Amendment) Rules, 1991.
- (10) G.S.R. No. 344(E), dated the 18th July, 1991 publishing the Central Excise (Fifth Amendment) Rules, 1991.
- (11) G.S.R. No. 53(E), dated the 30th January 1991, waiving payment of excise duty on Copper Wire Rods together with an explanatory memorandum thereon.

- (12) G.S.R. No. 57(E), dated the 6th February, 1991, waiving payment of excise duty on cold formed or cold finished steel bars commonly 'known as bright Bars, together with an explanatory memorandum thereon.
- (13) G.S.R. No. 72(E), dated the 15th February, 1991, publishing the Central Excise (Amendment) Rules, 1991.
- (14) G.S.R. No. 156(E), dated the 20th March, 1991, amending Notification No. 23/90—Central Excises (N. T.) dated the 18th June, 1990, together with an explanatory memorandum thereon.
- (15) G.S.R. No. 271(E),. dated the 8th May, 1991, waiving Central Excises duty on Copper Oxy Chloride for the period 28th February, 1986 to 19th March, 1990, together with an explanatory memorandum thereon.
- (16) G.S.R. No. 828(E), dated the 10th October, 1990, waiving payment of excise duty on printing frames when used in the factory of production in the printing of textile fabrics, together with an explanatory memorandum thereon.
- (17) G.S.R. No. 829(E), dated the 10th October, 1990, waiving payment of excise duty on parts of headgear, together with an explanatory memorandum thereon.
- (18) G.S.R. No. 911(E), dated the 15th November, 1990, waiving payment of excise duty in excess of that leviable on permanent magnets, together with an explanatory memorandum thereon.

[Placed in Library. See No. LT-348/91 for (1) to (18)]

Report and Accounts (1989-90) of the Pharmacy Council of India, New Delhi any related papers.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARA DEVI SIDDHARTHA): Madam I lay on the Table—

- (i) Annual Report and Accounts of the Pharmacy Council of India, New Delhi, for the year 1989-90, together with the Audit Report on the Accounts.
- (ii) Review by Government on the working of the Council.
- (iii) Statement giving reasons for the delay in laying the papers mentioned at (i) above. [Placed in Library. See No. LT-262/91]

Document entitled "Policy measures for promoting and strengthening Small, Tiny and Village Enterprises"

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. J. KURIEN): Madam, I lay on the Table a copy (in English and Hindi) of the document entitled "Policy Measures for promoting and strengthening Small, Tiny and Village Enterprises". [Placed in Library. See No. LT-297/91]

REPORT OF THE COMMITTEE ON PAPERS LAID ON THE TABLE

SHRI SANTOSH BAGRODIA (Rajasthan): I present the Forty-first Report (in English and Hindi) of the Committee on Papers Laid on the Table-. •

डा० रत्नाकर पाण्डेय (उत्तर प्रदेश):
मैं इन, राजीव गांधी जी स्वर्गीय हो
चुके हैं और उनकी सेवायें विश्व मानवता